



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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No. 2] HYDERABAD, TUESDAY, MARCH 22, 2022.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 22nd March, 2022 and the said assent is hereby first published on the 22nd March, 2022 in the Telangana Gazette for general information:-

**ACT No. 2 OF 2022.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
(AGRICULTURAL PRODUCE AND LIVESTOCK)  
MARKETS ACT, 1966.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Third Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Agricultural Produce and Livestock) Markets (Amendment) Act, 2022.

Short title  
and  
commence-  
ment.

[1]

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment  
of Section  
5.  
Act No. 16  
of 1966.

2. In the Telangana (Agricultural Produce and Livestock) Markets Act, 1966, in section 5,-

(1) In sub-section (1),-

(a) for the word "fourteen" the word "eighteen" shall be substituted;

(b) in clause (i), for the word "eight", the word "twelve" shall be substituted.

(2) In sub-section (3), for the words "one year", the words "two years" shall be substituted.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.